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IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

I.A.No.428 IN WRIT PETITION (CIVIL) NO(s). 1699 OF 1987

GAINDA RAM & ORS.

.....PETITIONERS

VERSUS

M.C.D. & ORS.

.....RESPONDENTS

WITH

- I.A.No.4 In I.A.Nos.411-412 In WP(C)No.1699 of 1987
- I.A.No.1 In I.A.No.4 In I.A.Nos.411-412 In WP(C)No.1699 of 1987
- I.A.Nos.18-27 In I.A.Nos.411-412 In WP(C)No.1699 of 1987
- I.A.Nos.28-29 In I.A.Nos.411-412 In WP(C)No.1699 of 1987
- I.A.Nos.30, 31-32 In I.A.Nos.411-412 In WP(C)No.1699 of 1987
- I.A.Nos.3-4 & 7-8 In I.A.No.4 In I.A.Nos.411-412 In WP(C)No.1699 of 1987
- I.A.Nos.5 & 6 In I.A.No.4 In I.A.Nos.411-412 In WP(C)No.1699 of 1987
- W.P.(C)No.311 of 2013
- W.P.(C)No.190 of 2012
- W.P.(C) No.305 of 2013
- SLP(C) No.1765 of 2012
- SLP(C)No.2241 of 2012
- SLP(C)No.2455-2459 of 2012
- SLP(C)No.3267 of 2012
- SLP(C)No.3295 of 2012
- SLP(C)No.8061 of 2012

O R D E R

All the pending writ petitions, special leave petitions and interlocutory applications are disposed of in terms of order passed today in I.A.Nos.266-285, 288-289, 294-299, 304-309, 312-321 & 324-335 in C.A.Nos.4156-4157 of 2002 etc. etc. The directions contained in that order shall be read as part of this order.

Those, who had filed writ petitions, special leave petitions and interlocutory applications in this Court shall be free to file appropriate petitions/applications before the Delhi High Court. The High Court shall decide the same on merits keeping in view the directions contained in the order passed today in I.A. Nos. 266-285 etc. in C.A.Nos.4156-4157 of 2002 and connected matters.

.....J.
(G.S.SINGHVI)

.....J.
(V. GOPALA GOWDA)

NEW DELHI;
SEPTEMBER 09, 2013.

ITEM NO.1

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.No.428 IN WRIT PETITION (CIVIL) NO(s). 1699 OF 1987

GAINDA RAM & ORS.

Petitioner(s)

VERSUS

M.C.D. & ORS.

Respondent(s)

(For directions and office report)

WITH I.A.No.4 In I.A.Nos.411-412 In WP(C)No.1699 of 1987

(For directions and office report)

I.A.No.1 In I.A.No.4 In I.A.Nos.411-412 In WP(C)No.1699 of 1987

(For directions)

I.A.Nos.18-27 In I.A.Nos.411-412 In WP(C)No.1699 of 1987

(For impleadment and directions)

I.A.Nos.28-29 In I.A.Nos.411-412 In WP(C)No.1699 of 1987

(For impleadment and directions)

I.A.Nos.30, 31-32 In I.A.Nos.411-412 In WP(C)No.1699 of 1987

(For impleadment and directions)

I.A.Nos.3-4 & 7-8 In I.A.No.4 In I.A.Nos.411-412 In WP(C)No.1699 of 1987

(For permission to file intervention and directions)

I.A.Nos.5 & 6 In I.A.No.4 In I.A.Nos.411-412 In WP(C)No.1699 of 1987

(For impleadment and directions)

W.P.(C)No.311 of 2013 (FOR PREL.HEARING)

(With appln.(s) for exemption from filing O.T. and directions and office report)

W.P.(C)No.190 of 2012

(With appln.(s) for directions and permission to file additional documents and intervention)

W.P.(C) No.305 of 2013

(With appln.(s) for interim relief and office report)

S.L.P.(C) No.1765 of 2012

(With appln.(s)for permission to place addl.documents on record and with prayer for interim relief and office report)

SLP(C)No.2241 of 2012

(With appln.(s) for interim directions and permission to place addl.documents on record and with prayer for interim relief and office report)

SLP(C)No.2455-2459 of 2012

(With appln.(s) for interim directions and permission to place addl.documents on record and directions and with prayer for interim relief and office report)

SLP(C)No.3267 of 2012

(With appln.(s) for permission to place addl.documents on record and with prayer for interim relief and office report)

SLP(C)No.3295 of 2012

(With appln.(s) for permission to place addl.documents on record
and with prayer for interim relief and office report)

SLP(C)No.8061 of 2012

(With prayer for interim relief and office report)

Date: 09/09/2013 These I.As/Petition were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s) Mr.Amit Verma, Adv.
Mr.Nitin Bhardwaj, Adv.

Mr.Devvrat, Adv.
Ms.Renu, Adv.

Mr.Prashant Bhushan, Adv.
Mr.Ramesh K.Mishra, Adv.

Mr.Arun K.Sinha, Adv.

Mr.Ramesh Kr.Mishra, Adv.
Mr.Krishna Kumar Singh, Adv.
Mr.Rohit Kumar Singh, Adv.

Mr.Pranesh, Adv.

For Respondent(s)/
Applicant Mr.Rakesh K.Khanna, ASG
Mr.Surya Kant, Adv.
Mr.Pranav Vyas, Adv.
Ms.Seema Rao, Adv.
Ms.Purnima Jauhar, Adv.
Mr.Harsh Prabhakar, Adv.
Mrs.G.Dara, Adv.
Mr.S.S.Rawat, Adv.

Mr.P.P.Malhotra, ASG
Mr.B.Chahar, Sr.Adv.
Mr.Deep Karan Dalal, Adv.
Ms.Kiran Bhardwaj, Adv.
Ms.Sushma Suri, Adv.

Mr.B.B.Sawhney, Sr.Adv.
Mrs.Indra Sawhney, Adv.

Mr.Pallav Shishodia, Sr.Adv.
Mr.N.K.Sahoo, Adv.

Mr.P.H.Parekh, Sr.Adv.
Mr.Prashant Bhushan, Adv.
Mrs.Rani Chhabra, Adv.
Ms.Priyanka Soy, Adv.

Mr. H.A.Raichura, Adv.

Mr. Praveen Swarup, Adv.
Ms.Suman Kapoor, Adv.
Ms.Hetu Arora Sethi, Adv.
Mr.Anand, Adv.

Mr.Sanjiv Sen, Adv.
Mr.P.Parmeswaran, Adv.
Mr.Prashant Kumar, Adv.

Mr. M.M. Kashyap, Adv.

Mr.Subhash Sharma, Adv.

For Intervenor

Mr.Amit Yadav, Adv.
Mr.M.R.Singh, Adv.
Ms.Sujata Kurdukar, Adv.

Mr.Satish Kumar Tripathi, Adv.
Mr.Nitin Kumar Thakur, Adv.

UPON hearing counsel the Court made the following
O R D E R

All the pending writ petitions, special leave petitions and interlocutory applications are disposed of in terms of order passed today in I.A.Nos.266-285, 288-289, 294-299, 304-309, 312-321 & 324-335 in C.A.Nos.4156-4157 of 2002 etc. etc. The directions contained in that order shall be read as part of this order.

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(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master

(Signed order is placed on the file)